

FIR No.1434/14
Case No. 72213/16
PS RG

Hearing through VC

06.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for appearance of all the accused persons/ FP on
27.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
06.08.2020

**FIR No.292/17
PS RG**

Hearing through VC

06.08.2020

Pr: Ld. APP for the State.

Sh. Mahinder Singh, Ld. Counsel for both the accused.

IO SI Narender, Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

The matter is at the stage of arguments on the point of charge/notice. However, at this stage, Ld. counsel for accused persons submit that there is likelihood of settlement in the present case as both the parties are willing to negotiate the amicable settlement in the case and accordingly, approach the Hon'ble High Court for quashing of FIR.

Heard. Perused. In view of the above submissions and considering the interest of justice, matter stands adjourned for today.

Be put up for further proceedings on 18.12.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
06.08.2020

**FIR No.28/2019
PS RG
u/s 25 Arms Act
State Vs. Manish @
Ravinder**

Hearing through VC

06.08.2020

Pr: Ld. APP for the State.

Sh. Lalit Kumar, Ld. Counsel for the accused Manish @ Ravinder.

IO SI Arvind, Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

This is an application for bail filed on behalf of the accused Manish @ Ravinder. It has been submitted that accused is in JC since 13.01.2019, chargesheet has been already filed as such accused be released from JC on bail.

Application has been opposed by Ld. APP for the state by submitting that accused is a habitual offender having previous involvement in several cases of grave nature.

Heard. File perused. Accused is in JC since 13.01.2019. Recovery has already been effected. Charge-sheet has already been filed. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount and further subject to the condition that accused shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

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(Deepak Kumar-I)
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06.08.2020

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Date: 2020.08.06
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**FIR No.28/2019
PS RG
u/s 25 Arms Act
State Vs. Manish @
Ravinder**

Hearing through VC

06.08.2020

Pr: Ld. APP for the State.

Sh. Lalit Kumar, Ld. Counsel for the accused Manish @ Ravinder.

IO SI Arvind, Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

This is an application for bail filed on behalf of the accused Manish @ Ravinder. It has been submitted that accused is in JC since 13.01.2019, chargesheet has been already filed as such accused be released from JC on bail.

Application has been opposed by Ld. APP for the state by submitting that accused is a habitual offender having previous involvement in several cases of grave nature.

Heard. File perused. Accused is in JC since 13.01.2019. Recovery has already been effected. Charge-sheet has already been filed. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount and further subject to the condition that accused shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

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06.08.2020

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**FIR No.698/2019
PS RG**

Hearing through VC

06.08.2020

This is application for calling status report in the present FIR qua the accused Shahil.

Pr: Ld. APP for the State.

Sh. D. C. Gautam, Ld. Counsel for the accused Shahil.

Naib court, Reader, Ahlmad and both the stenographer.

All the above joined through Video Conferencing.

Reply has been filed by the IO.

As per the report of the IO, accused Shahil has already been got released in the present FIR.

In view of the report, the present application stands disposed off as no further action is called for.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
06.08.2020

**FIR No.636/17
Case No. 8051/18
PS RG**

Hearing through VC

06.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for purpose fixed i.e. PE on 27.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
06.08.2020

**E FIR No.14054/15
Case No.7859/17
PS RG**

Hearing through VC

06.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for appearance of accused/ FP on 26.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
06.08.2020

**FIR No.513/2020
PS RG**

Hearing through VC

06.08.2020

Present : Ld. APP for the state.

Both the accused persons are stated to be in JC but not produced.

Heard. File is perused.

I take cognizance of the offence (s).

It is informed by Reader/Ahlmad as well as Naib Court that accused persons are not being produced due to COVID-19 outbreak and they are being remanded from jail itself.

In view of the above and considering the interest of justice, be put up for appearance of accused/ FP on 30.08.2020.

Issue notice to Jail Superintendent concerned for production of accused persons through VC on next date i.e. 30.08.2020.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
06.08.2020

**FIR No. 906/14
Case No. 71309/16
PS RG**

Hearing through VC

06.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

Be put up for appearance of all the accused persons/ FP on
27.02.2021.

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(Deepak Kumar-I)
MM (West)/THC/Delhi
06.08.2020

**FIR No.264/18
Case No. 4332/18
PS RG**

Hearing through VC

06.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, previous order be complied with afresh for next date.

All the accused persons be summoned for next date.

Be put up for appearance of all the accused persons/ FP on 27.02.2021.

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DEEPAK KUMAR
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MM (West)/THC/Delhi
06.08.2020